

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAWAN, NEW DELHI

Corrigendum

Subject:- Minutes of NC-IV Meeting No. 16/83 dated 30.03.2017 uploaded in the DGFT website - regarding.

This is with reference to the minutes of Norms Committee-IV meeting No. 16/83 dated 30.03.2017.

The following corrections have been made:-

In Case No. 73, the following text appears:

Case No. M-269	Party Name: Herbert Brown Pharmaceutical & Research Laboratories.	Meeting No. /Date: 16/17 dt. 30.03.2017	Status : Case Approved
HQ File 01/83/050/08/AM17	RLA File 03/94/40/593/AM16	Lic. No. /Date: 0310799888 dt. 30.10.2015	Defer Date

Decision: - The Committee considered the case as per agenda. During the meeting on 30/03/2017 Norms Committee decided to allow 20 Kg of item No.1 for making 40 Kg of export product.

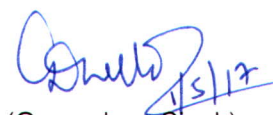
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

This should be read as:

The Committee re-considered the case as per agenda. The Committee decided to allow all inputs as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

May kindly upload this in the DGFT website.



(Gagandeep Singh)

Deputy Director General of Foreign Trade

FTDO (EDI)